GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
STARRED QUESTION NO. 276
ANSWERED ON TUESDAY, AUGUST 19, 2025

STATUS OF CSR FUND IN ODISHA

QUESTION

276 Dr. Sasmit Patra:

Will the Minister of Corporate Affairs be pleased to state:

(a) The details of Corporate Social Responsibility (CSR) fund utilisation in Odisha for Financial Year 2024-25;

(b) Whether there are monitoring systems to ensure CSR funds reach tribal and backward regions;

(c) whether any large-scale CSR initiative in Odisha has received national recognition; and

(d) whether any companies are penalized for non-compliance of CSR guidelines in Odisha?

ANSWER

THE MINISTER OF FINANCE
AND CORPORATE AFFAIRS **(SHRIMATI NIRMALA SITHARAMAN)**

(a) to (d): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF RAJYA SABHA STARRED QUESTION NO. 276 (6th POSITION) FOR 19th AUGUST, 2025 REGARDING STATUS OF CSR FUND IN ODISHA.

(a): As per the section 137 of the Companies Act, 2013 ('Act') and rules made thereunder, the companies are required to hold Annual General Meeting (AGM) within six months from the end of financial year. Thereafter, financial statements and board report containing disclosure about CSR are to be filed in MCA21 within 30 days of the AGM. As the filing date for the current financial year i.e 2024-25 is not due as yet, the question for CSR fund utilization in Odisha for the Financial Year 2024-25 does not arise.

(b): Under the Act, CSR is a Board-driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR committee. The existing legal provisions such as formation of CSR committee, CSR committee reporting to the Board, formulation of CSR policy, Annual Action Plan on CSR, identification of the project and area in which project will be implemented, certification of CSR expenditure by Chief Financial Officer (CFO), display of CSR activities on website, reporting of unspent CSR amount in the Companies (Auditor's Report) Order, 2020, ("CARO, 2020") and audit of CSR expenditure by statutory auditors, etc., provide adequate mechanisms to ensure transparency and accountability. The Board has to ensure that the approved amount has been spent on the assigned activity(ies). In case any amount remains unspent then such amount shall be transferred in the designated fund(s) in Schedule VII in the prescribed time limit. The Government does not issue any direction on which activity or area, company shall spend.

(c): The Government has not given any award to a CSR initiative in Odisha during last two financial years.

(d): During the last three years, no company has been penalized for non-compliance of CSR guidelines in Odisha.

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